

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.102**  
**NewIA/2341/ND/2024 in IB/1581/ND/2019**

**IN THE MATTER OF:**

Roofs and Ceillings (I) Pvt Ltd	...	Applicant
Versus		
Dugal Associates Pvt Ltd	...	Respondent

**Under Section 9 of (IBC), 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2341/ND/2024:-**

This is an application under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016. Mr. Prateek Kushwaha, Ld. Counsel for the Liquidator is present through VC. The main matter is coming up for hearing on 20.05.2024. Let this IA be also listed on **20.05.2024.**

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**